

E-MAIL

No. 399, Sp. Gaz.II.(12 G).

From

The Registrar General,  
Punjab & Haryana High Court,  
Chandigarh.

To

1. All the District & Sessions Judges,  
in the State of Haryana.
2. The District & Sessions Judge,  
Chandigarh.

Dated: Chandigarh; the 23/02/2024.

**Sub:** Writ Petition (Civil) No. 643 of 2015 – titled as “All India Judges Association vs. Union of India and Ors”. - Acceptance of recommendations made by Second National Judicial Pay Commission by the Apex Court vide order dated 04.01.2024 qua Allowances.

Sir/Madam,

I am directed to refer you on the subject cited above and to forward herewith copy of Letter No. 28/06/2024-1SIII dated 23.02.2024 received from Joint Secretary to Government of Haryana regarding revision of allowances in respect of Judicial Officers / Quasi Judicial Officers in the State of Haryana with the request to bring it to the notice of all the Judicial Officers/quasi Judicial Officers posted in your respective Sessions Divisions, for information and taking necessary action.

Yours faithfully,

Encls: As above.

Sd/-  
(Amit Thind)  
O.S.D (Gaz.II)

Endst. No. \_\_\_\_\_/Gaz.II (12 G) dated \_\_\_\_\_

Copy of above is forwarded to the following for information and necessary action:-

1. The Legal Remembrancer and Administrative Secretary to Govt. Haryana, Law and Legislative Department, Chandigarh.
2. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
3. The Secretary, U.T.Secretariat, Sector-9, U.T.Chandigarh.
4. The Treasury officer, Government of Haryana, Sector-17, Chandigarh
5. The Treasury officer, U.T.Chandigarh, Sector-17, Chandigarh.
6. The Secretary, Haryana Human Rights Commission, Nirman Sadan, Sector-33-A, Chandigarh.

7. The Presiding officer, Industrial Tribunal-cum-Labour Court, Chandigarh.
8. The Director (Administration), Chandigarh Judicial Academy, Sector-43, Chandigarh.
9. The Member Secretary, State Legal Services Authority, Haryana,
10. The Member Secretary, State Legal Services Authority, UT, Chandigarh.
11. All the Presiding Officers, Industrial Tribunals, Ambala, Faridabad, Gurugram, Hisar, Panipat and Rohtak.

Sd/-

(Amit Thind)  
O.S.D (Gaz.II)

Endst. No. 401 Sp. /Gaz.II (12 G) dated 23/2/2024,

Copy of the above is forwarded to the following for information and necessary action, if any:-

1. The Principal Secretary to Hon'ble the Chief Justice-cum-Registrar;
2. PS/PA/Reader/Steno to all Ld. Registrars;
3. PS/PA/Steno to all Ld. OSDs;
4. Supdt. Gaz.I Branch;
5. Supdt. Confidential Branch;
6. Supdt. Salary Branch;
7. Supdt. Bill Branch;
8. Supdt. Pension Branch;
9. Supdt. Accounts Branch;
10. Suptd. Exclusive Cell;
11. Suptd. Budget Branch
12. Suptd. Computer Branch
13. Suptd. General Branch
14. Suptd. Rule Branch and
15. Suptd. Library Branch, Punjab and Haryana High Court, Chandigarh.

Sd/-

(Amit Thind)  
O.S.D (Gaz.II)